

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 80 of 2014 & IA No. 149 of 2014
& IA No. 151 of 2014

Dated: 2nd February, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T.Munikrishnaiah, Technical Member

In the matter of :

Education Research & Development Foundation Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Ambar Qamaruddin

Counsel for the Respondent(s) : Mr. M.G. Ramachandran and
Mr. Kumar Mihir for R-2
Ms. Aprajita Mukherjee for R.7
Mr. Panchajanya Batra Singh for
MoEF & CC

ORDER

Counsel for the Appellant says that the Appellant has approached the National Green Tribunal. The issue "whether forest clearance is required by the Appellant or not", is being considered by the National Green Tribunal. Counsel submitted that the matter is placed for hearing on 26.02.2016 before the National Green Tribunal and hence this Appeal be adjourned beyond 26.02.2016.

This Appeal is being adjourned time and again. Learned counsel for Respondent No. 2 submits that if National Green Tribunal permits re-routing of the line, Respondent No. 2 will take necessary steps in accordance with law.

In view of the above statement, in our opinion, this Appeal can be disposed of today itself. However, considering the request made by counsel for the Appellant, as a last chance we post this matter on our list on 10.03.2016.

(T. Munikrishnaiah)
Technical Member
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(Justice Ranjana P. Desai)
Chairperson